

ITEM NO.71 Court 3 (Video Conferencing) SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18338/2021

(Arising out of impugned final judgment and order dated 29-10-2021
in WPCT No. 78/2021 passed by the High Court At Calcutta)

UNION OF INDIA Petitioner(s)

VERSUS

ALAPAN BANDYOPADHYAY Respondent(s)

(FOR ADMISSION and I.R. and IA No.145386/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 29-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Tushar Mehta, SG
Mr. Vikramjit Banerjee, ASG
Mr. K.M. Nataraj, Adv.
Ms. Kanu Agrawal, Adv.
Ms. Swarupama Chaturvedi, Adv.
Ms. Shruti Agarwal, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Dr. Abhishek Manu Singhvi, Senior Advocate
Mr. Shyam Divan, Senior Advocate
Mr. Abhratosh Majumdar, Senior Advocate
Mr. Abhay Behera, Senior Advocate
Mr. Debanjan Mandal, Advocate
Mr. Kunal Vajani, Adv.
Mr. Soumya Majumdar, Adv
Mr. Sandip Dasgupta, Advocate
Mr. Subhankar Nag, Adv
Mr. Victor Chatterjee, Advocate
Mr. Amit Bhandari, Advocate
Ms. Sanam Tripathi, Advocate
Mr. Saaqub Siddiqui, Advocate
Mr. Kartikey Bhatt, Advocate
Ms. Mahima Cholera, Adv
Mr. Gokula Krishnan, Advocate
Mr. Kunal Mimani, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)